IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 152
COMP.APPL/190(CH)2017
And
TP No. 94/Chd/Pb/2018
(Decided Matter)

IN THE MATTER OF:

Shri Ravinder Singh Mehta ... Petitioner

Versus

M/s Trimurti Resorts Pvt. Ltd. ... Respondent

Under Rule: 11 of NCLT, Rules 2016

Order delivered on 16.02.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 22.03.2024.

Sd/-
Court Officer

February 16, 2024
Mamta